

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).39/2007

(From the judgement and order dated 27/11/2006 in CRLR No. 401/1998
& CRLRNo. 402/1998 of The HIGH COURT OF PUNJAB & HARYANA AT
CHANDIGARH)

BHOLU RAM

Petitioner(s)

VERSUS

STATE OF PUNJAB & ANR.
(With appln(s) for stay)

Respondent(s)

Date: 27/03/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE C.K. THAKKER
HON'BLE MR. JUSTICE D.K. JAIN

For Petitioner(s) Mr. Rishi Malhotra,Adv.

For Respondent(s) Mr. Seeraj Bagga, Adv.

rr.-1: Mr. Kuldip Singh,Adv.

rr.-2: Mr. P.N. Puri,Adv.

UPON hearing counsel the Court made the following
ORDER

Mr. Rishi Malhotra, learned counsel commenced
submissions at 3.15 p.m. and concluded at 3.50 p.m. Then, P.N.
Puri, learned counsel started submissions and was on his legs
when the Court rose for the day.

The matter remained part-heard.

[Charanjeet Kaur]
Court Master

[Vinod Kulvi]
Court Master